



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 27th September, 2021

No. LGL.58/2017/66.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 23rd September, 2021 is hereby published for general information.

ASSAM ACT NO. XXXII OF 2021
(Received the assent of the Governor on 23rd September, 2021)
**THE MAJULI UNIVERSITY OF
CULTURE (AMENDMENT) ACT, 2021**

AN ACT

to amend the Majuli University of Culture Act, 2017.

Preamble

Whereas it is expedient to amend the Majuli University of Culture Act, 2017, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act No
XXXVII
of 2017

It is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) The Act may be called the Majuli University of Culture (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of Preamble

2. In the principal Act, in the Preamble, in the first line and in fourth line, for the word "affiliating Cultural" the word "research" shall be substituted and after the word "University" the words "of Culture" shall be inserted.

Amendment of section 2

3. In the principal Act, in section 2,-
 - (i) clause (b) shall be deleted;
 - (ii) in clause (k), in second line, the words "as an affiliated Institute, or" shall be deleted and in the third line, for the word "constructed" the word "construed" shall be substituted;
 - (iii) in clause (m), in the third line, between the words "include" and "all", the words "Indian classical systems and" shall be inserted and at the end after the word "Assam" and the words "and other parts of North East India;" shall be inserted;
 - (iv) in clause (n), in between the words "Statutes," and "Regulations" the word and punctuation mark "Ordinance," shall be inserted ;
 - (v) in clause (q), in the first line and second line, in between the words "Statutes," and "Regulations" the words "Ordinances," shall be inserted.

- (vi) in clause (r), in the first line, for the words "Reader, Lecturer" the words "Associate Professor, Assistant Professor" shall be substituted;

Amendment of section 3

4. In the principal Act, in section 3, in sub-section (3), in the first line, in between the words "Act," and "and" the punctuation mark and the word ", Ordinances" shall be inserted ;

Amendment of section 4

5. In the principal Act, in section 4,-

- (i) in clause (i), at the end of the sentence, after the word "etc" the words "and other branches of liberal arts necessary towards understanding and development of culture and provide for a liberal education." shall be inserted.

- (ii) after clause (iv), following new clause (v) shall be inserted, namely:-

"(v) to promote Indological studies and impart knowledge about origin and development of Indian culture including history, religion, philosophy, Ayurveda, Yoga and health keeping and other forms of knowledge, traditions constituting the sixty four *kalas*;"

- (iii) after clause (v), the clauses (v),(vi),(vii) and (viii) shall be renumbered as (vi), (vii), (viii) and (ix) and in clause (vi), so renumbered, in the fourth line, in between the words "folklore" and "by instruction", the words "oral tradition, ethnography, and all other branches of performing and liberal arts contributing towards theoretical, ethical, and practical understanding of culture" shall be inserted.

Amendment of section 5

6. In the principal Act, in section 5, in clause (x), in first and fourth line, for the words "readerships, lecturerships" the words "Associate Professorships, Assistant Professorships" shall be substituted and in the fourth line, in between the words "teaching" and "and research", the punctuation mark and word "non-teaching" shall be inserted.

- Amendment of section 6
7. In the principal Act, in section 6, in the first line, for the words "only on" appearing in between the words "grounds and religion" the word "of" shall be substituted.
- Amendment of section 9
8. In the principal Act, in section 9, in sub-section (5), the punctuation mark "." appearing at the end shall be substituted by the punctuation mark "." and thereafter the following new proviso shall be inserted, namely :-
- "Provided that the first Vice-Chancellor who may be appointed for a term of two years shall also be eligible for reappointment till the age of seventy."
- Amendment of section 10
9. In the principal Act, in section 10,-
- (i) in sub-section (1), in the second line, in between the words "officers" and "of the", the words "and employees" shall be inserted ;
 - (ii) in sub-section (4), in the second line, the words "or affiliated to" shall be deleted;
 - (iii) in sub-section (6), in clause (b), the words "non-teaching" shall be deleted ;
 - (iv) in sub-section (8), in the third and sixth line, after the word "Statutes" the words "the Ordinances" shall be inserted .
 - (v) in sub-section (9), in the second line, after the word "Statutes" the words "the Ordinances" shall be inserted.
- Amendment of section 11
10. In the principal Act, in section 11,-
- (i) in sub-section (1), in the second line, in between the words "Government" and "for such", the words "or by the Board" shall be inserted;

- (ii) in sub-section (2), in clause (b), in the second line, in between the words "University" and "including", the words "and such other property of the University as the Board /Vice-Chancellor shall commit to his/her charge and to manage such properties" shall be inserted;
- (iii) in sub-section (3), at the end of the sentence, after the word "Statutes" the words "and or assigned by the Vice-Chancellor" shall be inserted.
- Amendment of section 14 11. In the principal Act, in section 14, in sub-section (2), in the second line, for the words "the other employees", the words "the Officers, teachers and other employees of the University" shall be substituted, and at the end of the sentence, after the word "Statutes" the words "Ordinances and Regulations framed from time to time" shall be inserted.
- Amendment of section 16 12. In the principal Act, in section 16, in clause (e), in the second line, in between the words "Statutes" and "to be", the words "and Ordinances" shall be inserted.
- Amendment of section 17 13. In the principal Act, in section 17,-
- (i) in sub-section (1),-
- (a) clause (e) shall be deleted;
- (b) after clause (n), the following new clauses (o), (p), (q), (r) and (s) shall be inserted, namely:-
- “(o) all Professors of the University;
(p) all Associate Professors who are the Head of the Departments;
(q) all Head of the Departments;
(r) Principal of the Constituent Colleges;
and
(s) the Librarian of the University.”
- (ii) in sub-section (4), in the third line, in between the words "Statutes" and "it shall", the words "and Ordinances" shall be inserted .

- Amendment of section 18
14. In the principal Act, in section 18, in clause (ii), in sub-clause (k), in the first line, for the word "another" the words "and other" shall be substituted.
- Amendment of section 19
15. In the principal Act, in section 19, in sub-section (1),-
- (i) for the existing clause (i), the following shall be substituted, namely:-
- "(i) two Heads of the Departments of the University not below the rank of Associate Professors, or two Professors of nearby University/ies (till such positions are filled up in the University) to be nominated by the Vice- Chancellor for a period of three years ; "
- (ii) For the existing clause (j) the following shall be substituted, namely:-
- "(j) two eminent academicians of Assam not below the rank of Professor nominated by the Vice-Chancellor for a period of three years."
- (iii) the clauses (k) and (l) shall be deleted.
- Amendment of section 20
16. In the principal Act, in section 20,-
- (i) in clause (ii), in the first line, for the word "affiliated" the word "constituent" shall be substituted and in third line at the end, the words "and Ordinances ;" shall be inserted ;
- (ii) in clause (xix), in the first line, for the word "affiliated" the word "constituent" shall be substituted.
- (iii) in clause (xxi), at the end, the word "and" shall be deleted and thereafter the following new clause (xxii) shall be inserted, namely :-
- "(xxii) to plan and organize convocation regularly; and" and thereafter the existing clause (xxii) shall be renumbered as (xxiii).
- Amendment of Chapter v
17. In the principal Act, before section 24, in the heading, after the word, "ARTS", the words "AND OTHER FORMS OF ART AND CULTURE" shall be inserted.
- Amendment of section 24
18. In the principal Act, in section 24, in the fourth line, in between the words "languages" and "such", the word "of India and abroad" shall be inserted and at the end after the word "etc.", the words "and those of North East India" shall be inserted.

- Amendment of section 25** 19. In the principal Act, in section 25, in sub-section (1), in clause (a), in the seventh line, for the words "brief commentary" the words "self-evaluative report of not less than five thousand words in English or Assamese" shall be substituted.
- Amendment of section 26** 20. In the principal Act, in section 26,-
- (i) in sub-section (1), in the seventh line, the words "specially affiliated to the University for the said purpose" shall be deleted ;
 - (ii) in sub-section (2), in the first line, for the words "special affiliation" the words "special status" shall be substituted.
- Amendment of section 27** 21. In the principal Act, in section 27,-
- (i) in the side note, after the words "Performing Arts", the words "and other forms of Arts and Culture" shall be inserted;
 - (ii) in the fourth line, at the end, after the words "arts." the following shall be inserted, namely :-
"It shall also undertake courses, schemes, programmes in respect of cultural development and cultural studies, such as religion and philosophy, history and heritage, folk-culture and ethnography, ethnic design and architecture, yoga and health culture, environment, anthropology and sociology, and any other aspects related to the understanding and study of culture."
- Amendment of section 31** 22. In the principal Act, in section 31, in sub-section (3), in the third line, for the words "be laid before the State Legislature for a total period of fourteen days which may be comprised in one or more sessions." the words "be laid before the Board for ratification before it is sent to the Government" shall be substituted.
- Amendment of section 32** 23. In the principal Act, in section 32,-
- in sub-section (1), in the first line, for the word "Board" the words "Academic Council", and in the fourth line, for the words "Academic Council"; the word "Board" shall be substituted and thereafter the following Explanation shall be inserted namely:-

“Explanation: The Board is the supreme Authority of the Majuli University. The Annual Report is to be prepared by the Academic Council and then shall be placed before the Board for consideration. If the Board is satisfied, the Board shall send the report to the Government for consideration.”

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| Amendment of Chapter VII | 24. In the principal Act, before section 33, in the heading, between the words “STATUTES,” and “REGULATIONS”, the word “ORDINANCES,” shall be inserted . |
| Amendment of section 33 | 25. In the principal Act, in section 33,-
(i) clause (j) shall be deleted;
(ii) in clause (o), in the second line, for the words “or affiliated” shall be deleted. |
| Amendment of section 35 | 26. In the principal Act, in section 35, in sub-section (1), in the second line, at the end, after the word “Statutes” the words “and Ordinances” shall be inserted. |
| Insertion of section 35 A | 27. In the principal Act, after section 35, the following new section 35A shall be inserted, namely:-

“Ordinances 35A. Subject to the provisions of this Act, the Board may frame Ordinances to provide for the matters which the Statutes and Regulations have not provided for.” |
| Amendment of section 36 | 28. In the principal Act, in section 36,-

(i) in sub-section (1), in the third line, in between the words “Statutes” and “and”, the punctuation mark and the word “ Ordinances” shall be inserted;
(ii) in sub-section (2), in clause (c), in the second line, between the words “Statutes” and “or the Regulations”, the words “or Ordinance” shall be inserted. |
| Omission of section 37 | 29. In the principal Act, section 37 shall be omitted. |
| Substitution of section 38 | 30. In the principal Act, for section 38, the following shall be substituted, namely:-

“Admission 38. (a) Admission of students of the university of students and their enrolment,- |

- (b) Conditions under which the students shall be admitted to the degree or the diploma courses and examinations of the University, shall be eligible for the degree or diploma;
- (c) Conditions of residence of the students of the University;
- (d) Recognition of hostels;
- (e) Extension of the University, teaching through some recognized centers of study/institutions within the State through distance learning or extension lecture;
- (f) Conditions of service of the University teachers, officers and employees;
- (g) To determine students' admission fee, examination fee and those for awarding of the degrees or diploma;
- (h) Establishment of Departments/Centers in the faculties for teaching and/or research
- (i) Conduct of examinations; and
- (j) All other aspects which the Act and the Statutes do not provide for. "

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| Amendment of section 39 | 31. In the principal Act, in section 39, in the seventh line, in between the words "Statutes" and "Regulations", the word "Ordinances," shall be inserted. |
| Amendment of section 41 | 32. In the principal Act, in section 41, in sub-section (1), in the fourth line, the words "affiliated to" shall be deleted. |

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